

21.11.95

Hon'ble Mr. S. Dayal AM

None for the applicant. The record of this case shows that after seeking adjournment on 12.12.94 learned counsel for the applicant did not appear on 12.7.95, 21.8.95 and 18.9.95 and thereafter sought adjournment on ground of illness on 18.10.95. Learned counsel for the applicant is not present today also the case is therefore dismissed in default and for non-prosecution.


AM

AP